

(S)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 104/95
MA 113, 114/95

New Delhi, dated the 18th May, 1995

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Pritam Singh
resident of 5/7 Jubbe Mandi
Remount Training School and Depot,
Saharanpur (UP)

Shri Kripa Shankar,
Resident of 3/4, Jubbe Mandi
Remount Training School and
Depot Saharanpur (UP)

... Applicants

(By Advocate Mrs Sarla Chandra)

Vs.

1. Union of India through Director General, Remount and Veterinary Service QMG Branch West Block-III R.K.Puram, New Delhi
2. Commandant Remount Training School and Depot Saharanpur (UP)
3. Central Commandant, R.V.C. School and Centre Meerut Cantt.
4. Officer in Charge Major Sukhbir Sharma, ARO Remount Training School and Depot Saharanpur (UP)

... Respondents

(By Advocate Shri M.K. Gupta)

ORDER (ORAL)

Hon'ble Shri S.R. Adige, Member (A) =7

The facts in this case lies within a narrow compass.

2. Applicants counsel Mrs Sarla Chandra states that the two applicants were appointed as Regular Sycos with the respondents on 31.10.1990 and 15.2.90 and remained on duty till 28.9.1994, when all of a sudden they were prevented from entering

(b)

the premises of the respondents and performing their duties. She therefore, prays for their reengagement and arrears for the period they worked but were not paid.

3. Respondents counsel Shri M.K.Gupta denies that his clients prevented these two applicants from performing their duties. He states that on the other hand, they were transferred in Aug./Sep. 1994 but they did not comply with these transfer orders and continued to remain absent from duty.

4. Be that as it may the respondents in their reply to the OA have stated that they are proposed to take the two applicants back on duty, and under the circumstances nothing survives in this application, except one contention made by the applicants counsel that applicant Shri Kripal Singh has not been paid his wages for June, 1994 although he put in work during that month

5. Under the circumstances this O.A. is disposed of with a direction to the respondents that after taking the applicants back on duty, they should examine the relevant records, and in case it is found that the applicants have not been paid for the number of days of work put in, necessary payment should be made without delay. No costs.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)